2025:AHC:169480

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 13639 of 2025

Smt Geetu Singh

.....Petitioner(s)

Versus

State Of Up And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Babu Lal Ram
Counsel for Respondent(s)	:	Azad Rai, C.S.C.

Court No. - 4

HON'BLE AJIT KUMAR, J.

1. Heard Sri Babu Lal Ram, learned counsel for the petitioner, Sri Azad Rai, learned counsel for the Gaon Sabha and Sri Sandeep Singh, learned Standing Counsel for the State-respondents.

2. By means of this petition filed under Article 226 of Constitution of India, the petitioner has prayed for a writ of mandamus to command the respondent-Gaon Sabha to consider the representation of the petitioner for compassionate appointment as her husband died in harness on 02.07.2024 while working as Rozgar Sevak and hence she moved an application on 06.05.2025 seeking compassionate appointment.

3. It is submitted by learned counsel for the petitioner that the present case stands covered by the judgment dated 14.08.2025 passed in Writ A No.3032 of 2025 (Uttar Pradesh Gram Rojgar Sewak Sangh v. State of U.P. and 4 others).

4. Per contra, it is argued by learned Standing Counsel as well as learned counsel appearing for the Gaon Sabha that the Government Order was for

those employees who died in harness during Covid period and hence petitioner could not be given any advantage of the said Government Order.

5. Be that as it may, since the application of the petitioner is pending consideration before the respondent-Gaon Sabha, the same may be disposed of by means of reasoned and speaking order by passing appropriate resolution within two months of production of certified copy of this order.

6. With the aforesaid observations and directions, this petition stands ***disposed of***.

September 22, 2025
Deepika

(Ajit Kumar,J.)

Digitally signed by :-
DEEPIKA SINGH
High Court of Judicature at Allahabad